

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.126/2007

Tuesday this the 6 th day of November, 2007.

CORAM:

HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER

R.Kuppan, S/o T.Ramar,
Ex-Casual Labourer, Southern Railway,
Palghat Division,
residing at Chinthal Padi (Post),
Pappireddipatty Taluk,
Dharmapuri District, Tamil Nadu. Applicant

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India represented by
the General Manager, Southern Railway,
Headquarters Office,
Park Town P.O., **CHENNAI – 3.**
2. The Divisional Railway Manager,
Southern Railway, Palghat Division,
PALGHAT
3. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
PALGHAT
4. The Executive Engineer/Construction Organisation,
Southern Railway, Poddanur,
Coimbatore District. Respondents

(By Advocate M.S. P.K.Nandini)

The application having been heard on 6.11.2007, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The applicant claims regularization on the basis of his past service as

Casual labourer. According to him he could not produce the Original Casual labour Card for verification, as the same was destroyed in the fire accident in his

house. The veracity of the statement of fire accident has been confirmed by the local authority. The rejection of his case by the respondents is on account of the fact that, according to the Register maintained by them the applicant's name differs in as much as the name available in the register is K.Kuppan(father's name also not reflected in the register), whereas the applicant's name is R.Kuppan. It is seen from Annexure A-2 that, as early as on 20.7.03 the applicant has given the particulars in the Live Register as No.1375 with LTI No.29. In the absence of documents for verification, all that could be done under the situation is to have the Left Thump Impression (LTI) of the applicant taken and the same compared with the LTI Register. Vide para 12 of the counter, the LTI Register is not traceable. However, in all expectations since the LTI register cannot be weeded out or destroyed, it may be misplaced and with certain efforts the same can be traced. Simultaneously the department may direct the applicant to appear before them and append his LTI for due verification. If the LTIs tally, the respondents may take further action in regard to regularization.

Let this be done within two months from the date of receipt of a copy of this order.

With the above directions, the O.A. is disposed of.

Dated the 6 th November, 2007.



**Dr.K.B.S.RAJAN
JUDICIAL MEMBER**